

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.**

**Friday, this the 30th day of April, 2021.
E.Bail No.364/2021.**

Devar, 20/21,
S/o.Periyasamy.

... Petitioner/Accused.

-vs-

Sub-Inspector of Police,
V.Kalathur Police Station,
Crime No.91/2021.

... Respondent/Complainant.

Offences u/Ss.294(b), 323,506(i) of IPC r/w Sec.3(1)(r)(s), 3(2)(va) of SC/ST (PoA) Amendment Act – 2015.

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This petition coming on this day before me for order in the form of e-bail by Thiru.R.D.Rajavel, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.294(b), 323,506(i) of IPC r/w Sec.3(1)(r)(s), 3(2)(va) of SC/ST (PoA) Amendment Act – 2015.

2. Perused the petition, copy of FIR and Police reply submitted by the learned Special Public Prosecutor and other connected records. The petitioner is arrested and remanded to Judicial custody on 10.04.2021 and that they are in Judicial custody for the past 21 days.

3. The learned Counsel for the petitioner/accused submitted that the alleged date of occurrence was on 06.04.2021 and that the earlier bail application was

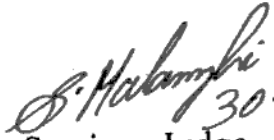
dismissed by this Court in E.Bail.No.312/2021, dated 20.04.2021 and that the petitioner is innocent person and that the petitioner/accused is falsely implicated in this case and that he has not committed any such offence and that he has not moved any bail application before the Hon'ble High Court of Madras and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor stated in his reply that investigation is still pending. If bail is granted, communal clash will be arose in the area and strongly objected for granting bail.

5. Reply received. Defacto complainant present and his objections recorded. Investigation is still pending. Considering the facts and circumstances this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 30th day of April, 2021.


30.4.2021
Sessions Judge,
Special Court for SC/ST (PoA) Act,
Perambalur.